

Details of Fee

1. For registration of Limited Liability Partnership including conversion of a firm or a private company or an unlisted public company into Limited Liability Partnership:
 - (a) Limited Liability Partnership whose contribution does not exceed Rs. 1 lakh Rs. 500/-
 - (b) Limited Liability Partnership whose contribution exceeds Rs. 1 lakh but does not exceed Rs. 5 lakhs Rs. 2000/-
 - (c) Limited Liability Partnership whose contribution exceeds Rs. 5 lakhs but does not exceed Rs. 10 lakhs Rs. 4000/-
 - (d) Limited Liability Partnership whose contribution exceeds Rs. 10 lakh Rs. 5000/-
2. The difference between the fees payable on the increased slab of contribution and the fees paid on the preceding slab of contribution shall be paid through Form 3.
3. For filing, registering or recording any document, form, statement, notice, Statement of Accounts and Solvency, annual return and an application alongwith the Statement for conversion of a firm or a private company or an unlisted public company into LLP by this Act or by these rules required or authorized to be filed, registered or recorded:
 - (a) Limited Liability Partnership whose contribution does not exceed Rs. 1 lakh Rs. 50/-
 - (b) Limited Liability Partnership whose contribution exceeds Rs. 1 lakh but does not exceed Rs. 5 lakhs Rs. 100/-
 - (c) Limited Liability Partnership whose contribution exceeds Rs. 5 lakhs but does not exceed Rs. 10 lakhs Rs. 150/-
 - (d) Limited Liability Partnership whose contribution exceeds Rs. 10 lakh Rs. 200/-
4. Fee for any application other than application for conversion of a firm or a private company or an unlisted public company into LLP shall be as under:-
 - (a) An application for reservation of name u/s 16 Rs. 200/-
 - (b) An application for direction to change the name u/s 18 Rs. 10000/-
 - (c) Application for reservation of name under Rule 18(3) Rs. 10,000/-
 - (d) Application for renewal of name under rule 18(3) Rs. 5000/-
 - (e) Application for obtaining DPIN under rule 10(5) Rs.100/-
5. Fee for inspection of documents or for obtaining certified copy thereof shall be as under:-
 - (a) For inspection of documents of an LLP under section 36 Rs. 50/-
 - (b) For Copy or extract of any document under section 36 to be certified by Registrar Rs. 5/- per page or fractional part thereof
6. Fee for filing any form or a Statement of Account and Solvency or a notice or a document by foreign limited liability partnership
 - (a) For filing a document under rule 34(1) Rs.5000/-
 - (b) Any other form or Statement of Account and Solvency or notice or document Rs.1000/-